

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 13736/2022

(Arising out of impugned final judgment and order dated 26-10-2021 in WT No. 511/2017 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)

(FOR ADMISSION and I.R. and IA No.109749/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109750/2022-EXEMPTION FROM FILING O.T.)

Date : 22-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. R. K. Raizada, Sr. Adv. AAG.
Mr. Bhakti Vardhan Singh, AOR
Mr. Abhinav S. Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the petitioners points out that there is another special leave petition being SLP (C)Diary No. 20740 of 2022, which has bearing on the facts of this case. Tag the matter along with SLP (C)Diary No. 20740 of 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR